
(2025) 01 P&H CK 1708
In the Punjab And Haryana At Chandigarh
Case No : CRM-M Of 41027 Of 2024

Gurpreet Singh

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 05-01-2025

Acts Referred:

Indian Penal Code, 1860 — Section 379(B)(2)

Citation : (2025) 01 P&H CK 1708

Hon'ble Judges : Sandeep Moudgil, J

Bench : Single Bench

Advocate : Sidhant Vermani, J.S. Rattu

Final Decision : Allowed

Judgement

Sandeep Moudgil, J

1. The present petition has been filed under 528 Bharatiya Nagarik Suraksha Sanhita, 2023, for fair & Impartial investigation of the case FIR No.308 dated 30.09.2023 under Sections 379(B)(2) IPC, 1860, registered at Police Station B Division, Amritsar (Annexure P-1), and further directions to the official respondents to cause arrest of the concerned accused (private respondents) who are roaming scott free despite their Anticipatory Bail being dismissed by the LD Sessions Court, Amritsar.
2. At the outset, learned counsel for the petitioner prays for withdrawal of the present petition.
3. Allowed as prayed for.
4. Dismissed as withdrawn.